

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
CAA-31/PB/2021

IN THE MATTER OF:

M/s. Style Realtors Pvt. Ltd. and
M/s. High Responsible Realtors Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Kartikeya Goel, Adv

For the RD

:Ms. Niharika Tanwar, Adv.

For the OL

:Ms. Hemlata Rawat, Adv.

For the Income Tax Department

:

ORDER

On the request made by the Counsel for the Applicant, 10 days' time granted to enable him to file response to the report filed by the RD and OL. No one has appeared on behalf of the Income Tax Department, nor any report has been filed. The Income Tax Department is directed to file its report. 10 days' time granted as a last and final opportunity to the Income Tax Department, failing which the matter will be proceeded without the report.

List on **06.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)